GOVERNMENT OF INDIA MINISTRY OF EDUCATION DEPARTMENT OF SCHOOL EDUCATION & LITERACY

LOK SABHA UNSTARRED QUESTION NO.1891 TO BE ANSWERED ON 13th March, 2023

Contractual Employees Working under Samagra Shiksha Abhiyan

†1891. SHRI RAMDAS C. TADAS:

Will the Minister of EDUCATION be pleased to state:

- (a) whether the salaries of contractual employees working under Samagra Shiksha Abhiyan (SSA) have not been increased since the last five years;
- (b) if so, the reasons for not increasing the salary of such employees working in Maharashtra;
- (c) whether the Government has any proposal under consideration to regularize the said employees; and
- (d) if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SMT. ANNPURNA DEVI)

(a) to (d): Ministry of Education had launched Samagra Shiksha – an Integrated Scheme for School Education by subsuming the erstwhile Centrally Sponsored Schemes of Sarva Shiksha Abhiyan (SSA), Rashtriya Madhyamik Shiksha Abhiyan (RMSA) and Teacher Education (TE) from 2018-19. The Samagra Shiksha scheme has now been aligned with the recommendations of National Education Policy (NEP) 2020 and has been continued for a period of five years with effect from 01.04.2021 to 31.03.2026.

The Framework of Samagra Shiksha provides that there will be no separate cadre of teachers sanctioned by the Centre. From 2018-19 onwards, as per norms and availability of fund, Samagra Shiksha provides recurring support to States and UTs for teachers/contractual employees as per the Annual Work Plan and Budget (AWP&B) of the States/UTs The AWP&B is finalized by the Project Approval Board (PAB) in consultation with the respective States/UTs. Moreover, Education is in the concurrent list of the Constitution, the service conditions, mode of recruitment, rules & regulations for engagement of teachers, cadre, remuneration and other benefits of Samagra Shiksha teachers/employees either on contract basis or on regular basis lies within the domain of respective State/UT Govts.